

8

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

ORIGINAL APPLICATION NO.71 OF 2005

Cuttack this the 4th day of July, 2006

CORAM:

THE HON'BLE MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN
AND
THE HON'BLE MR.B.B.MISHRA, MEMBER(ADMINISTRATIVE)

...

A.C.Behera...Applicant

-VERSUS-

Union of India & Ors. ...Respondents

Advocate for the Applicant:

M/s.P.R.J.Dash

Advocate for the Respondents:

Mr.O.N.Ghosh
M/s.S.K.Ojha
A.K.Sahoo
B.K.Jena

ORDER

MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN:

Heard the learned counsel for the parties.

2. In this case the applicant has prayed for a direction against the Respondents to give him promotion by way of restructuring benefit on the basis of he being a Scheduled Caste candidate.
3. Having regard to the submissions made by the learned counsel for the parties, we direct the Respondent Nos. 2 and 3 to treat this O.A. to be a representation of the applicant and to consider his grievance as set out therein

9

and dispose of the same by passing a reasoned order within a period of four months from the date of communication of this order. Be it noted that while examining the claim of the applicant, the Respondents shall peruse and take note of the decision dated 21.6.2006 of this Tribunal in O.A.No.126/2005 (Nirmalendu Patnaik vs. Union of India & Ors.).

4. With the above observation and direction, this O.A. is disposed of. No costs.


(B.B.M. MISHRA)
MEMBER(ADMN.)


(B.PANIGRAHI)
CAIRMAN